

**Telecom Regulatory Authority of India**  
**Notification**  
**New Delhi, the 30<sup>th</sup> September 2004**

No.: 414-7/99 – FA

In exercise of the powers conferred upon it under Section 36 read with para (i) of clause (b) sub-section (1) of Section 11 of the Telecom Regulatory Authority of India Act, 1997, the Telecom Regulatory Authority of India Service Providers (Maintenance of Books of Accounts and Other Documents) Rules, 2002 and the order/notification issued thereunder, the Telecom Regulatory Authority of India hereby makes the following Regulation namely:

**1. Short title, extent and commencement: -**

- I. This Regulation shall be called “The Reporting System on Accounting Separation (Second Amendment) Regulation, 2004 (12 of 2004)”.
- II. The Regulation shall come into force on the date of its publication in the Official Gazette.

**2. In sub-regulation (1) of regulation 5 of the Reporting System on Accounting Separation Regulation, 2004 (4 of 2004), the following proviso shall be inserted namely;**

“Provided that during the first year from coming in the force of the Reporting System on Accounting Separation Regulation, 2004 (4 of 2004) the service providers shall submit audited reports within nine months of the end of accounting year to the Authority.”

**3. Explanatory Memorandum**

This Regulation contains at Annexure A, an Explanatory Memorandum that explains the background and reasons for issuance of this regulation.

**BY ORDER**

**[INDU LIBERHAN]**  
**Principal Advisor (FA&IFA)**

**EXPLANATORY MEMORANDUM**

1. The Reporting System on Accounting Separation Regulation, 2004 issued on 23<sup>rd</sup> February 2004 had initially envisaged the submission of Accounting Separation Reports with the Authority within six months of the end of accounting year.
2. The Authority received several representations from various service providers expressing their inability to submit the Accounting Separation Reports by the above stipulated time and sought an extension of the same.
3. The Authority considered the representations of the service providers and decided that the time period be extended by 3 months during the first year of the Regulation. Accounting Separation reports shall, therefore, be submitted to the Authority within nine months of the end of accounting year. From the next year submission period shall continue to be six months from the end of the accounting year.